

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 08
(IB)-415(PB)/2019

IN THE MATTER OF:

Unimax International

.... Applicant/petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016
(CIRP)

Order delivered on 18.11.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP

Mr. Hitesh Sachhar & Ms. Namita Jose,
Advs.

For the Respondent

Mr. Prashant Kumar, Adv.

ORDER

CA-2514(PB)/2019:-

The present application has been filed under Section 19(2) of the Code.

Notice of the application.

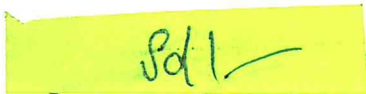
Learned counsel for the non-applicant-respondent no. 1 & 2 accepts notice. The ex.-directors are directed to handover all the documents and information within their knowledge and possession concerning the corporate debtor. Reply be filed within a week with a copy in advance to the counsel for the RP.



Notice of the application be also issued to the non-applicant-respondent no. 3 namely Hemant Maheshwari & company for 28.11.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 28.11.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

18.11.2019
Aarti Makker



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)